

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4885
ANSWERED ON:23.04.2015
PENDING CRIMINAL APPEALS
Senguttuvan Shri Balasubramaniam

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the total number of criminal appeals lying pending for more than three years in Supreme Court and High Courts in the country;
- (b) the total number of criminal appeals against imposition of death penalty and life sentence;
- (c) the main reasons for the delay of more than three years in the disposal of the criminal appeals against death penalty and life sentences; and
- (d) the steps taken / being taken by the Government to ensure disposal of these appeals in a time bound manner?

Answer

MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA)

- (a) to (d): The information is being collected and will be laid on the Table of the House.